

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON THURSDAY, THE 21ST FEBRUARY, 2019 AT 10.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 121.

A MINISTER to move that Rule 30 of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly be suspended in its application to the motion regarding transaction of Government Business on Thursday, the 21st February, 2019.

ALSO to move that Rule 30 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly be suspended and Government Business be transacted on Thursday, the 21st February, 2019.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) **THE SPEAKER** to report the time table fixed by the Business Advisory Committee in regard to various business.

(ii) **A MEMBER OF THE COMMITTEE** to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

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| 1. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 2. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 3. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 4. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 5. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 6. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 7. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 8. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 180. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 181. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 182. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 183. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 184. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 185. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 186. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 187. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 188. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 189. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 190. | A MINISTER | to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 191. | A MINISTER | to re-lay on the Table the Development & Panchayat Department Notification No. S.O. 34/H.A.30/1970/S.22/2018, dated the 29 th June, 2018, as required under section 22 (3) of the Haryana Cattle Fairs Act, 1970. |
| 192. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 193. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 194. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 195. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 196. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 197. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 198. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 199. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 200. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 201. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 202. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 203. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 204. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 205. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 206. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 207. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 208. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 209. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 210. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 211. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 212. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |

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| 213. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 214. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 215. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 216. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 217. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 218. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 219. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 220. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 221. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 222. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 223. | A MINISTER | to lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017. |
| 224. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2014-2015, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. |
| 225. | A MINISTER | to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2015-2016, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971. |
| 226. | A MINISTER | to lay on the Table the 49 th Annual Report of Haryana State Warehousing Corporation, Panchkula for the year 2015-16, as required under section 31 (11) of the Warehousing Corporation Act, 1962. |
| 227. | A MINISTER | to lay on the Table the 20 th Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956. |
| 228. | A MINISTER | to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2015-16, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Power & Conditions of Service) Act, 1971. |

V. (i) **PRESENTATION OF SEVENTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON to present the seventh Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(ii) **PRESENTATION OF SIXTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON to present the sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveling allegations against the such persons who are doing illegal mining under patronage of State Government. They are government functionaries. There is no any such area in the Haryana State where the illegal mining is not being done. The people who are sitting in the House, are doing such illegal mining. When he was asked to mention the names of those persons then he expressed his inability to declare their names.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

(iii) **PRESENTATION OF FOURTH PRELIMINARY REPORT OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.**

THE CHAIRPERSON to present the fourth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Sh. Shyam Singh Rana, MLA against Sh. Kehar Singh, MLA for misleading the House on 25th October, 2017 by leveling allegations against Sh. Gian Chand Gupta, MLA during the discussion in his speech in the session that he is collecting Rs. 300/- from each "Rehriwalas" in Panchkula, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

ALSO to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.

VI. MOTION UNDER RULE 121.

A MINISTER

to move that the provisions of Rules 231, 233, 235 and 266 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly in-so-far as they relate to the constitution of the :-

- i) Committee on Public Accounts;
- ii) Committee on Estimates;
- iii) Committee on Public Undertakings; and
- iv) Committee on Welfare of Scheduled Castes/Scheduled Tribes & Backward Classes,
for the year 2019-2020 be suspended.

ALSO

to move that this House authorizes the Speaker, Haryana Vidhan Sabha, to nominate the Members of the aforesaid Committees for the year 2019-2020, keeping in view the proportionate strength of various parties/groups in the House.

VII. DISCUSSION ON THE GOVERNOR'S ADDRESS.

**(i) DR. PAWAN
SAINI, M.L.A.**

to move that an Address be presented to the Governor in the following terms :-

“That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20th February, 2019 at 2.00 P.M.”.

**(ii) SHRI MAHIPAL
DHANDA, M.L.A.**

to second the above motion.

**CHANDIGARH:
THE 20TH FEBRUARY, 2019.**

**RAJENDER KUMAR NANDAL,
SECRETARY.**